

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 329 OF 2016 &
IA NO. 680 OF 2016**

Dated: 19th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. HINDALCO Industries Ltd. ...Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ajay Bhargava
Ms. Vanita Bhargava
Ms. Shrea Agarwal

Counsel for the Respondent(s) : Mr. P. V. Dinesh
Mr. T.P. Sindhu for R.2
Mr. Abraham Mathews
Ms. Nisha Rajan Shonkar for R.3
Mr. Arvind Singh
Mr. Suprabh Kr. Roshan
for Mr. Abhinav Raghuanshi for R.4

ORDER

Admit. Issue notice. Mr. P.V. Dinesh takes notice on behalf of Respondent No.2; Mr. Abraham Mathews takes notice on behalf of Respondent No.3 and Mr. Arvind Singh takes notice on behalf of Respondent No.4 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 12.07.2017. Dasti, in addition, is permitted.

List the matter on **12.07.2017**. In the meantime, learned counsel for the respondents may file reply on or before 18.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before

02.06.2017 after serving copy on the other side. *Interim order to continue till the disposal of the appeal and the same will abide by the final order that would be passed in this appeal.*

(I. J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson